Non-implementation of Andhra Pradesh Reorganisation Act

1988. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that several provisions of the Andhra Pradesh Reorganisation Act have not yet been implemented thus far;
 - (b) if so, the details thereof; and
- (c) whether Government has any timebound plan to fulfil all the provisions of the Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Many of the provisions of the Andhra Pradesh Reorganisation Act, 2014 have already been implemented. The remaining provisions of the Andhra Pradesh Reorganisation Act, 2014, including Schedule XIII projects, are under implementation. Some of these projects have long gestation period.

Resurgence of naxalite activities in Andhra Pradesh and Telangana

1989. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the resurgence of naxalite activities in parts of Andhra Pradesh and Telangana; and
- (b) if so, what steps are being under taken to check Naxalite menace in these two States and the States bordering them, namely Odisha and Chhattisgarh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Yes, Sir. The Government is aware of the recent LWE activities in Vishakhaptnam in Andhra Pradesh and Khammam in Telangana.

(b) The Central Government has been pursuing a four pronged strategy to tackle LWE insurgency comprising security related measures; development related interventions; ensuring rights and entitlements of local communities and public perception management. The Central Government assists the State Governments in terms of Central Armed Police Forces (CAPFs), training, funds, equipment & arms, sharing of intelligence etc. to check the LWE menace in Andhra Pradesh, Telangana and the bordering states of Chhattisgarh and Odisha.